

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.14305/2024

(Arising out of impugned final judgment and order dated 27-09-2024 in CRLP No. 200076/2024 passed by the High Court of Karnataka at Kalaburagi)

MITHUN CHAKRAVARTY DEVIDAS SHET

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.238157/2024-EXEMPTION FROM FILING O.T. )

Date : 18-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Aruna Shyam, Sr. Adv.  
Mr. Sudhanshu Prakash, AOR  
Mr. Suyog Herele, Adv.  
Ms. Anisha Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Application for exemption from filing the official translation is allowed.
2. Issue notice.
3. In the meantime, there shall be a stay on the operation of the impugned judgment and order.
4. List the matter on 09-12-2024.

(CHANDRESH)  
COURT MASTER (SH)

(POONAM VAID)  
COURT MASTER (NSH)